

At present, there is no proposal to set up a Price Stabilization Fund before the Government.

**Employment to displaced families of Paradip refinery**

1946. SHRI BISHNU CHARAN DAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the status of employment provided to displaced families of Paradip Refinery under Indian Oil Corporation Limited (IOCL) in Odisha; and

(b) the number of persons who got employment under the rehabilitation policy of Government?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) IOCL has informed that as per the Rehabilitation & Resettlement plan for Paradip Refinery Project approved in 2002, there is provision for preference in engagement for identified displaced families, who have not taken cash compensation in lieu of engagement option. 143 nos. of families were identified by the district administration as displaced families. Out of 143 families, 94 families have taken cash compensation in lieu of engagement. Out of 49 families which did not take cash compensation, 40 are presently engaged in project/maintenance jobs. Others are presently not keen to do the project construction jobs.

**Uniform rate of petroleum products**

1947. SHRI SANJAY RAUT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether All India Petroleum Dealers' Association representing more than 52,000 petrol pumps has demanded for 'One Nation One Rate' for petroleum products in order to eliminate disparity in prevailing prices of petrol and diesel;

(b) if so, Government's response thereto;

(c) whether Government is considering to bring uniformity in VAT rates in the country; and

(d) if so, by when it will be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) As per Bharat Petroleum Corporation Limited (BPCL), a representation was received from All India Petroleum Dealers' Association with regard to 'One Nation One Rate' for Petrol and Diesel.

(b) The basic prices of Petrol and Diesel are uniform across the country. However, the final selling prices vary from state to state/market to market due to changes in other elements such as freight, delivery charges, Sales tax/VAT, local levies etc.

(c) and (d) Rate of VAT on petroleum products is decided by the concerned State Governments.

#### **Increase in domestic production of crude oil**

1948. SHRI AJAY SANCHETI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there has been an increase in the domestic production of crude oil during the last three years;

(b) if so, the details thereof;

(c) whether domestic production is also supplemented by oil and gas assets acquired abroad;

(d) if so, the details thereof;

(e) whether this has helped in reducing imports of crude oil; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) In spite of natural decline from existing ageing mature fields, oil and gas companies have been able to maintain the level of Production as can be seen from the oil Production details given below:

Year	Crude Oil Production (in MMT)		
	2013-14	2014-15	2015-16
ONGC	22.24	22.26	22.37
OIL	3.466	3.41	3.22
Pvt/JVs	12.08	11.78	11.36
TOTAL	37.79	37.46	36.95

(c) to (f) ONGC Videsh Limited is the overseas arm and wholly owned subsidiary of ONGC engaged in acquisition of overseas equity oil and gas assets. Global acquisition or E&P assets are one or several measures to ensure energy security for our country. ONGC Videsh share of Production from overseas projects was 8.91 MMToe during